

ITEM NO.16

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.12824/2024

(Arising out of impugned final judgment and order dated 08-07-2024 in CRLR No. 4486/2023 passed by the High Court of Judicature at Allahabad)

AKHILESH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.212268/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.212271/2024-EXEMPTION FROM FILING O.T. and IA No.212264/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Amit Sangwan, Adv.
Ms. Sneha Chandna, Adv.
Mr. Jay Veer Yadav, Adv.
Mr. Ashu Bhindwar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 22.11.2024.

(RAJNI MUKHI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)